NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.1374/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

NAME OF THE PARTIES:

Kohinoor Crane Service V/s.

Petron Engineering Construction Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
25	Ms Knushbob Shah Rojun,	Advocati zon corporati Depher	pure
	Disha Pondo apo Almira Lasrado	Advocates for the Petitioners ORDER	Au

ORDER CP 1374/&BC/NCLT/MB/MAH/2017

- 1. Present both sides.
- 2. Learned Representative has stated that there was an offer from the side of the Respondent Debtor which is not acceptable as far as the schedule of payment is concerned. However, the Petitioner has agreed to settle the disputed sum by an amount of Rs.45 lakhs only. In case the said amount of Rs.45 lakhs is not paid in one instalment, the interest factor is to be added. Hence, as per the revised counter-offer of the Petitioner the Debt amount can be settled by a sum of Rs.50 lakhs.
- Considering the counter-offer, this Bench is of the view that the Respondent Debtor may pay a sum of Rs.10 lakhs to the Petitioner on or before 18.01.2018 and after considering the bona fide of the Respondent Debtor, schedule of repayment shall be re-fixed.
- 4. The matter is now listed for due consideration on 23.01.2018.

Sd/-

BHASKARA PANTULA MOHAN Member (Judicial) Date : 18.12.2017

